

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN
MONDAY, THE 6TH DAY OF APRIL, 2020/17TH CHAITHRA, 1942

B.ANO.2259 OF 2020

(CRIME NO.31 OF 2020 OF KANNUR TOWN POLICE STATION)

Petitioner/Accused

Lajith @ Doodu, S/o. Sreejith, Aged 23 years,
N.G.O Quarters, Near Sub Jail, Kannur – 670 001.

By Adv. Sri. RAJESH SUKUMARAN K.

RESPONDENTS/STATE

1. State of Kerala, represented by the Public Prosecutor,
High Court of Kerala,Ernakulam, Kochi – 682 031.
2. Station House Officer, Kannur Town Police Station,
Kannur – 670 001.

By SENIOR PUBLIC PROSECUTOR SRI. R.T. RENJITH

This Bail Application having come up for admission on 06/04/2020,
the Court on the same day passed the following:-

ORDER

When this matter was taken up, the learned Public Prosecutor submitted that the petitioner is a habitual offender and is involved in numerous other crimes. The investigation being in the early stages, his release on bail at this stage is unwarranted is the submission.

The learned counsel appearing for the petitioner seeks an adjournment.

Post on 17.4.2020.

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/6/4/2020